

(b) whether complaints were received by Government in this regard; and

(c) if the answer to parts (a) and (b) be in the affirmative (i) why the text books were not prescribed in time; and

(ii) what action Government have taken in the matter?

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU):
(a) No.

(b) No.

(c) Does not arise.

RECOGNITION OF RULERS IN 1952 AND THEIR PRIVY PURSE

26. SHRI M. VALIULLA: Will the Minister for STATES be pleased to state:

(a) what is the privy purse granted to each of the eight rulers of the Indian States whose succession the President recognised in the year 1952 under clause (22) of article 366 of the Constitution of India; and

(b) what was the privy purse enjoyed by the predecessor of each of these rulers?

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU):
(a) and (b). A statement giving the required information is attached.

STATEMENT

Name of the Ruler recognised during 1952.	Privy purse of the new Ruler.	Privy purse enjoyed by his predecessor
	Rs. per annum	Rs. per annum
H.H. Maharaja Shri Gaj Singhji Bahadur Maharaja of Jodhpur.	10,00,000	17,50,000
H.H. Maharaja Shri Vikram Singhji Maharaja of Gondal	8,00,000	8,00,000
H.H. Maharaja Shri Sahadevji. Raja of Dharanpur.	1,50,000	1,50,000
H.H. Maharaja Balbhadra Singh Bahadur Maharaja of Datta.	1,54,300	1,54,300

Nawab Muh. numad Masur Ali Khan Bahadur, Nawab of Pataudi.	48,000	48,000
Thakor Shri Lalsinji Dolatsinhji, Thakor of Palaj.	3,500	3,500
Raja Shrinant Jaysinhrao, Raja of Akalkot.	73,783	73,783
Tikka Narindar Singh Thakore of Dhadi.	2,400	3,000

LOAN FROM THE WORLD BANK

27. SHRI M. VALIULLA: Will the Minister for FINANCE be pleased to state:

(a) which country has taken the highest amount of loan from the World Bank; and

(b) whether the rate of interest charged by the World Bank is uniform for all countries?

THE MINISTER FOR FINANCE (SHRI C. D. DESHMUKH): (a) France. The amount of the loan is \$250 million.

(b) Presumably the hon. Member wants to know whether in the matter of charging interest, all member countries are treated uniformly. If so, the answer is in the affirmative. The rate of interest depends on the period of amortization of the loan and has also varied from time to time according to the interest rate which the Bank has to pay on its borrowings.

PROSECUTION UNDER THE PREVENTIVE DETENTION ACT IN SAURASHTRA AGAINST THE RELATIVES OF EX-RULERS

28. SHRI M. VALIULLA: Will the Minister for STATES be pleased to state:

(a) how many Girasdars and relatives of rulers of the former Indian States were proceeded against under the Preventive Detention Act in Saurashtra during 1952-53; and

(b) how many of the detained persons were released later on?